

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

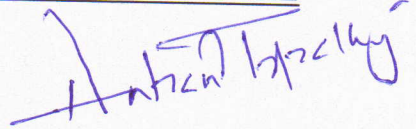
NAME OF THE PARTIES: Mrs. Shine B. Nair

V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	ANIRBAN TRIPATHY	LAWYER	
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2	AMOL NEHRU	LAWYER	
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Order

C.P. No. 102/397-398/CLB/MAH/2014

1. Ld. Counsel for both the sides are present. Applicant/ Petitioner has mentioned C.A 99 of 2015, however, Counsel of the Respondent has informed that the C.A. 99 is not traceable in his chamber and a reply is yet to be filed.
2. Therefore Ld. Counsel of the Respondent is seeking time to file a reply. Time granted.
3. Respondent is directed to file a reply to C.A 99 on or before 28.10.2016
4. C.P. along-with C.A. 99 of 2015 is therefore listed for hearing on 08.11.2016
5. Duly communicated to both the sides.

Dated: 18.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)